



2026:AHC:168831

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27158 of 2026

Reema And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Adya Prasad Tewari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. However, along with instant bail application free true copy of bail rejection order has not been annexed but explanation given by the applicant in this regard is acceptable, therefore, instant bail application is being heard on merit.
2. Heard Sri Prateek Shukla, learned Advocate holding brief of Sri A.P. Tewari, learned counsel for the applicants and Sri Shatruhan Yadav, learned AGA for the State.
3. The instant bail application has been filed seeking release of the applicants on bail in Case Crime No. 101 of 2026, under Sections 103(1), 191(2), 191(3), 190, 115(2), 109, 3(5) BNS, Police Station Belipar, District Gorakhpur during pendency of the trial.
4. Learned counsel for the applicants submits, on the basis of false allegation applicants have been made accused in the present matter along with as many as 31 named and number of unknown persons. He further submits, even only general role has been assigned to all the accused.
5. He further submits, it reflects, on minor issue dispute arose between both side and thereafter in the unfortunate incident one person died and two persons sustained injuries. He further submits, from the record of the case it cannot be said that applicants were having any intention to commit the murder of the deceased.
6. He further submits, applicants are not having any criminal history and in the present matter they are in jail since May, 2026.

7. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicants.

8. I have heard learned counsel for the parties and perused the record of the case.

9. However, as per allegation, applicants along with others made assault due to which one person died and two persons sustained injuries but on the basis of general allegation applicants have been made accused along with as many as 31 named and number of unknown persons. Considering the facts of the case, the argument advanced by learned counsel for applicants that on minor issue dispute arose between both side and during dispute unfortunately deceased died cannot be ruled out at this stage.

10. Further, applicants are not having any criminal history and in the present matter they are in jail since May, 2026.

11. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicants are entitled to be released on bail.

12. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

13. Let the applicants - **Reema** and **Pradeep** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicants shall appear before the trial court on the dates fixed, unless their personal presence is exempted.

(ii) The applicants shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicants shall not indulge in any criminal and anti-social activity.

14. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicants.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 12, 2026
AK Pandey

(Sameer Jain,J.)